

*SCHEDULE*  
(See section 27)

Number and year of enactment 1	Subject or title 2	Extent of amendment 3
1* * * * *		
Mah. XLV of 1963.	The Maharashtra Ownership Flats (Regulation of the promotion of construction, sale, management and transfer) Act, 1963.	<p>(1) In section 2—</p> <p>(a) in clause (a), after the words “part of a building” the words “and includes an apartment” shall be added ;</p> <p>(b) in clause (c), after the words “building of flats” the words “or apartments” shall be inserted ;</p> <p>(c) in clause (e), after the word “flats” at both the places where it occurs, the words “or apartments” shall be inserted ;</p> <p>(d) after clause (e), the following shall be added, namely :—</p> <p>“(f) the expression ‘apartment’ and ‘apartment owner’ shall have the meanings, respectively assigned to them in the Maharashtra Apartment Ownership Act, 1970 (Mah. XV of 1971).</p> <p>(2) Section 10 shall be renumbered as Sub-section (1) of that section and after sub-section (1) so renumbered, the following sub-section shall be added, namely :—</p> <p>“(2) If any property consisting of building or buildings is constructed or to be constructed and the apartment takers propose to submit the apartments to the provisions of the Maharashtra Apartment Ownership Act, 1970 (Mah. XV of 1971) by executing Declaration and Deeds of Apartments as required by that Act, then the promoter shall inform the Registrar as defined in the Maharashtra Co-operative Societies Act, 1960 (Mah. XXIV of 1961), accordingly ; and in such cases, it shall not be lawful to form any</p>

<sup>1</sup> The entries relating to the Bombay Housing Board Act, 1948 and the Madhya Pradesh Housing Board Act, 1950 were deleted by Mah. 14 of 1986, s. 6.

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Number and year of enactment	Subject or title	Extent of amendment
1	2	3
		<hr/> <p>co-operative society or company, and each apartment owner shall be entitled to the exclusive ownership and possession of his apartment as provided in the first mentioned Act.”.</p> <p>(3) In section 11, after the word “flat takers” the words “or apartment owners” shall be inserted.</p> <hr/>